

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 355
ANSWERED ON 27.11.2024

CONSERVATION AND DEVELOPMENT OF MINES

†355 SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of MINES be pleased to state:

- (a) the role of the Government in mines development and particularly in awarding them on lease across the country and providing exemption to the States related to minerals;
- (b) whether Indian Bureau of Mines and MINES & MINERALS (Development and Regulation) Act regulate the work of conservation and development of the mines;
- (c) if so, the details thereof;
- (d) the details and the numbers of existing mines in Jharkhand, district and mine-wise; and
- (e) the details of welfare work for the labourers working in the said mines and development work for the surrounding areas undertaken under CSR head during the last five years?

ANSWER

THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a): The Parliament has enacted the Mines and Minerals (Development and Regulation) Act, 1957 [MMDR Act, 1957] to provide for the development and regulation of mines and minerals. The mineral concessions are granted by the respective State Governments in accordance with the provisions of the MMDR Act, 1957.

For minerals which have been specified or notified as minor minerals under Section 3(e) of the MMDR Act, 1957, the State Governments are empowered to make rules for regulating the grant of mineral concessions under Section 15 of the MMDR Act.

(b) & (c): Under the provisions of Section 18 of the MMDR Act, the Central Government is empowered to make rules *inter-alia* for the conservation and systematic development of minerals in India. Accordingly, the Central Government has framed the Mineral

Conservation and Development Rules, 2017 which are administered by the Indian Bureau of Mines (IBM). IBM's works *inter-alia* include:

- (i) Processing and approval of Mining Plans that include the proposals for systematic and scientific mining.
- (ii) Monitoring and regulation of mining activities in lease areas through inspections, analysis of statutory returns and digital imageries.
- (iii) Ensuring sustainable mining practices through Star Rating of Mines.

(d): As per the information available in the Ministry of Mines, the district-wise number of mines of major minerals in Jharkhand as on date are as under:

S No	District	Number of Mines
1	Gumla	25
2	Latehar	3
3	Lohardaga	16
4	Pamamu	11
5	Ramgarh	4
6	Ranchi	4
7	Seraikela-Kharsawan	2
8	East Singhbhum	8
9	West Singhbhum	26
Total		99

(e): The provisions relating to the Corporate Social Responsibility (CSR) are covered under Section 135 of The Companies Act, 2013 which is administered by the Ministry of Corporate Affairs. The details of CSR works undertaken by companies in various States are available in the CSR portal which may be accessed at <https://www.csr.gov.in/>.
